

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IB/347/ND/2023

IN THE MATTER OF:

Tribhuvan Markplus Private Limited	...	Applicant
Versus		
Green Valley Bio- Energy Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mohit Nandwani, Adv.
For the Respondent : Mr. Praveen Singh, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is seen from the order dated 05.04.2024, a direction was given to the respondent to deposit a sum of Rs. 10,000/- towards costs in the Prime Minister Relief Fund. Learned Counsel for the respondent has submitted that the said order has been complied with. Learned Counsel for the applicant has submitted that rejoinder has been filed. Pleadings are complete. Let this matter be posted to 07.06.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)